

VIDHAN SABHA QUESTION

Name of Department : Revenue Department
Starred Question No. : 4850
Date of Reply : 7-3-2022
Subject : Encroachment.
Asked By : Smt. Asha Kumari(Dalhousie)
Concerned Minister : Jal Shakti Minister

Question

Answer

<p>Will the Jal Shakti Minister be pleased to state:-</p> <p>(a) Whether it is a fact that the Government of J&K has encroached on the land belonging to Himachal Pradesh along the Khundi-Maral border in Salooni Sub-Division of Chamba; and</p> <p>(b) how much land has been encroached by J&K; what steps the Government is taking to reclaim its territory ?</p>	<p>(a) & (b) Information has been laid on the table of the house.</p>
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Reply of Starred Assembly Question No. 4850 asked by Smt. Asha Kumari, MLA(Dalhousie) regarding Encroachment.

- (a) Yes Madam.
- (b) Total Land measuring 16954-08-00 Bigha, situated at Mohal Theka Dhar Padhri, Hadvast No. 138, Patwar Circle Bhandal, Tehsil Salnooni, District Chamba, Himachal Pradesh has been encroached by the Government of Jammu and Kashmir(U.T.) by constructing a 9.5 kilometer long road and some sheds.

This instance came to the notice during 2017 and immediately thereafter, the matter was taken up with the authorities of J&K for its resolution. After repeated efforts, J&K authorities agreed for joint demarcation. Accordingly, joint demarcation/inspection has been carried out in the area on 10-12-2021 by the Revenue authorities of both Governments.

The District Administration has put forward its claim relating to ownership of the disputed area on the basis of revenue record held by the State Government before the administration of J&K(U.T.). The response/views of the J&K administration is now awaited in the matter.